CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 69/TL/2025

Subject : Application under Sections 14 & 15 of the Electricity Act, 2003 read

> with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission Licence and other related matters) Regulations, 2024 with respect to grant of Transmission

Licence to Bikaner B Power Transmission Limited.

Petitioner : Bikaner B Power Transmission Limited (BBPTL).

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : 18.3.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Rohit Jain, BBPTL

> Shri Shashank Singh, RECPDCL Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The representative of the Petitioner submitted that the present Petition had been filed for the grant of a transmission licence to establish the "Transmission System for evacuation of power from Rajasthan REZ Phase IV (Part 3: 6 GW) [Bikaner Complex]: Part B" ('the Project'). He further submitted that vide order dated 3.3.2025, the Commission has held that the Petitioner is eligible for the grant of a transmission licence and, consequently, directed to issue public notice under Section 15(5)(a) of the Electricity Act, 2003 inviting suggestion or objection to the grant of a transmission licence to the Petitioner. However, in response thereof, no suggestion or objection has been received so far.

- 2. Considering the submissions made by the representative of the Petitioner, the Commission observed that while the Project involves establishment of 6×1500 MVA ICTs, the capacity of upstream and/or downstream system(s) appears to be limited to 3 GW only and accordingly, the Commission directed CTUIL to file justification on an affidavit on or before 23.3.2025 for provision of the 6x1500 MVA transformation capacity at Siwani S/s along with substation schematic.
- 3. The Petition will be listed for the hearing on 25.3.2025.

By order of the Commission (T.D. Pant) Joint Chief (Law)